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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **BAIL APPLN. 3134/2025, CRL.M.A. 24326/2025**

VICKY RAMANCHA

.....Petitioner

Through: Mr. Manu Sharma, Sr. Advocate with
Mr. Abhishek Bakshi, Mr. Tanvir
Nayar, Mr. Samar Khan, Mr. Yagyesh
Kumar, Mr. Chetanya Hegde and Mr.
Anany Rai, Advocates.

versus

STATE (NCT OF DELHI)

.....Respondent

Through: Mr. Utkarsh, APP for the State with
SI Sanjeet Singh P.S. EOW.
Mr. Maninder Singh, Sr. Advocate
with Mr. Dinkar Takiar, Ms. Janvi,
Ms. Sanjana Nair, Mr. Namit Saxena
and Mr. Karan Tomar, Advocates for
Complainant.

CORAM:

HON'BLE MS. JUSTICE NEENA BANSAL KRISHNA

ORDER

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19.08.2025

CRL.M.A. 24327/2025 (Seeking Exemption)

1. Allowed, subject to just exceptions.
2. The Application stands disposed of.

BAIL APPLN. 3134/2025

3. Second Application has been filed on behalf of the Petitioner for grant

of Anticipatory Bail in case FIR No.0075/2025 under Section 406/420/ 120-B IPC registered at Police Station EOW, New Delhi.

4. Learned counsel for the Complainant and learned APP for State appear on advance Notice.
5. The Status Report/Reply be filed within four weeks.
6. It is hereby directed that till the next date of hearing, no coercive action be taken against the Petitioner.
7. The Petitioner is directed to join the investigations.
8. Learned counsel for the Petitioner submits that the Petitioner shall appear before the I.O on 25.08.2025 at 11:00 A.M for investigations.
9. List on 22.09.2025.

NEENA BANSAL KRISHNA, J

AUGUST 19, 2025/va